

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF MICRO FORGE (INDIA) LIMITED**

Relevant Particulars		
1	Name of the Corporate Debtors	MICRO FORGE (INDIA) LTD.
2	Date of Incorporation of Corporate Debtors	17/02/1988
3	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, NCLT Ahmedabad
4	Corporate identity number of the Corporate Debtor.	L72200GJ1988PLC010369
5	Address of the registered office and principal office of the corporate debtor, if any	207, Ajanta Commercial Complex, Opp. Bombay Hotel, Gondal Road, Rajkot - 360 002
6	Insolvency commencement date in respect of corporate debtor	29/05/2017
7	Estimated date of closure of insolvency resolution process.	24/11/2017
8	Name, Address, Email address and the registration number of the Interim Resolution Professional.	Arun Kumar Malani IBBI/IPA-001/IP-00040/2016-17/1724 Address : Arun Kumar Malani 6-1-68/3 H No.33-Dream Valley (Adj.P- 305 PVNR EX FLY) Aaram Ghar, Shivrampally, Hyderabad, R.R.Dist-AP 500052 Email : arunkumarmalani@gmail.com
9	Last date for submission of claim	14/06/2017

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution process against the M/s Micro Forge (India) Limited on 29.05.2017.

The creditors of Micro Forge (India) Limited, are hereby called upon to submit a proof of their claims on or before 14.06.2017 to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in the Scheduled Forms B,C,D and E in terms of Regulations 7 , 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees and Authorized representative of workmen and employees respectively, as the case may be. The aforesaid regulation and relevant forms are available on website [www.ibbi.gov.in](http://www.ibbi.gov.in) of The Insolvency and Bankruptcy Board of India. The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 30/05/2017  
Place : Hyderabad

Sd/-  
ARUN KUMAR MALANI  
INTERIM RESOLUTION PROFESSIONAL